

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

O.A. No.647 of 1995.

Dated New Delhi, this 10th day of July, 1996.

HON'BLE MR A. V. HARIDASAN, VICE CHAIRMAN(J)
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

1. Jai Kishan
R/o Vill. Kankather, P.O. Gajrauli,
Dist. Moradabad (UP).
2. Lal Singh
R/o Vill. Kankather, P.O. Gajrauli,
Dist. Moradabad (UP).
3. Budhan
R/o Vill. Kankather, P.O. Gajrauli,
Dist. Moradabad (UP).
4. Jagdish
R/o Kankather, P.O. Gajrauli,
Dist. Moradabad (UP).
5. Sanno
R/o Vill. & P.O. Kankather
Dist. Moradabad (UP).
6. Satbir
R/o Blawali Khalda,
P.O. Hasanpur,
Dist. Moradabad (UP).
7. Har Gyan
R/o Kankather,
Dist. Moradabad (UP).
8. Harkesh
R/o Kankather,
Dist. Moradabad (UP). ... Applicants

By Advocate: Shri G. S. Beqrar

versus

1. The union of India, through
The General Manager,
Northern Railway, Baroda House,
NEW DELHI.
2. The Assistant Engineer,
Northern Railway, Hapur,
Dist. Ghaziabad (UP). ... Respondents

By Advocate: Shri H. K. Gangwani

Contd...2

O R D E R (Oral)

Mr A. V. Haridasan, VC(J)

The applicants eight in number, have filed this application jointly for a direction to the respondents to consider their grievance projected in their representations at Annexure-2 to Annexure-5 respectively and to give them a speaking order. They have also prayed for consequential benefits flowing out of a proper disposal of their representations. However, as the application has been filed beyond the period of limitation, the applicants have filed a Miscellaneous Application No.824/95 for condonation of delay. The respondents have filed reply to the MA for condonation of delay. In the meanwhile, the respondents filed another Miscellaneous Application No.2169/95 praying that the applicants may be directed to furnish the details of their service indicating the authorities under whom they had performed duties so that the case of the applicants may be effectively considered by the respondents.

2. When the OA as also the MA came up for consideration, Shri H. K. Gangwani, the learned counsel for the respondents has graciously

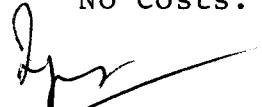
suggested that the application can now be disposed of even at the admission stage with a direction to the applicants to submit to the respondent no.2 a consolidated representation giving all the necessary details such as the offices under whom they claimed to have rendered service with reference to the period of service etc. and direction respondent no.2 to dispose of the ~~consolidated~~ representation within a reasonable time frame. The learned counsel for the applicants also states that this would meet the ends of justice.

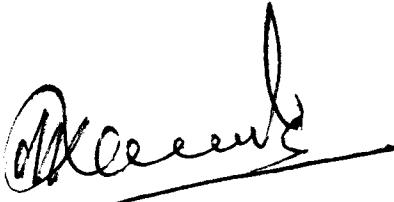
3. In the light of the statements made by the learned counsel for the parties at the Bar, the MA.No.824/95 for condonation of delay is allowed and the application is disposed of finally with a direction to the applicants to make a consolidated representation projecting all their grievances and giving the relevant details to the respondent no.2 within a period of fifteen days and, with a direction to the respondent no.2 to consider the case of the applicants with reference to the records available in the respective offices and to pass a speaking order on the consolidated representation, within a period of two months from the date of ~~communication of a copy of this order~~ ^{receipt of the representation}

The respondent no.2 is also directed that if on

such consideration the applicants or any of them are entitled to re-engagement, the same may also be given effect to, within a period of two months.

No costs.


(K. Muthukumar)
Member(A)


(A. V. Haridasan)
Vice Chairman(J)

dbc